(c) by when remaining work of new Dispensaries would be completed and they would become operational?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SHRIPAD YESSO NAIK): (a) and (b) The following operational problems were reported by CMO & Advisory Committee of CGHS Dispensary No. 36 A, Dwarka, Delhi in the minutes of meeting of the Welfare Committee held on 24.2.2016:

- (i) Recurrent Power Failure
- (ii) Frequent internet slow down/failure
- (iii) Requirement of visiting Medical Specialist.
- (iv) Depleted staff strength of Doctors and supporting staff.
- (b) Following steps have been taken by the Government to resolve the aforementioned problems:
  - (i) Strength of doctors and staff is adequate for the present daily attendance of the patients. However, a Medical Officer, pharmacist and Dresser have been posted recently to CGHS Wellness Centre, Dwarka to strengthen the staff position.
  - (ii) The feasibility of providing 4MBPS leased line connection has been taken up with the MTNL authorities.
  - (iii) Power supply has improved now with very few power breakdowns.
  - (iv) Potable drinking water is available for the beneficiaries on' the ground floor.
  - (v) One Specialist has been earmarked to provide specialist consultation to WC Dwarka every Saturday.
  - (c) Construction of buildings of Wellness Centres is in final stages.

## Use of artificial colours in fruits and vegetables

1882. SHRI BAISHNAB PARIDA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether complaints have been received against use of artificial colours in fruits and vegetables in the country;
- (b) whether this matter has since been enquired into, if so, the details thereof; and

(c) what is the action plan of Government to control such ill-effects on the health of the consumers?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SHRIPAD YESSO NAIK): (a) Some cases of use of artificial colours in fruits and vegetable have come to the notice of the Food Safety and Standards Authority of India (FSSAI). No separate data with regard to use of artificial colours in fruits and vegetables is, however centrally maintained.

(b) and (c) The implementation and enforcement of Food Safety and Standards (FSS) Act, 2006 and regulations thereunder primarily rests with the State/UT Governments. The Food Safety and Standards Authority of India regularly follows up with the State authorities through written communications and by way of interactions during the meetings of the Central Advisory Committee (which comprises of the Commissioners of Food Safety of all States and UTs as members) for effective implementation of the Act and the Rules and Regulations framed thereunder. Random sampling and testing of all the food products are undertaken by the officials of Food Safety Departments of the respective States/UTs to check compliance with the standards laid down under Food Safety and Standards Act, 2006, and Regulations thereunder. In cases, where the food samples are found to be non-conforming, recourse is taken to penal provisions under Chapter IX of the FSS Act, 2006.

## Social protection scheme for PLHIV

1883. SHRI SHANTARAM NAIK: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- the percentage of population benefiting from the social protection schemes and programmes designed and offered to People Living with HIV (PLHIV) in India;
- what are the eligibility or inclusion criteria for PLHIV to take benefit of such (b) schemes;
  - whether people taking ARV treatment from private sector are also eligible; (c)
  - whether such schemes and programmes vary across the States; and (d)
  - if so, the efforts made for pan-India harmonisation?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SHRIPAD YESSO NAIK): (a) Percentage of population benefiting